

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 539 of 98  
MA 540 of 98  
(OA 1007 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman  
Hon'ble Mr. S.P.Singh, Administrative Member

M. B. PRAMANICK & ORS.

VS

UNION OF INDIA & ORS.

For the applicant : Mr.T.K.Biswas, counsel

For the respondents: Mr.P.Chatterjee, counsel

Heard on : 18.12.98

Order on : 18.12.98

O R D E R

S.N.Mallick, VC.

In MA 539/98 the petitioner has prayed for restoration of the OA which was dismissed for default on 17.6.98. It is stated in paragraph 11 that the applicant No.1 is a very old lady and she could not move around due to her illness and the applicant No.2 was suffering from jaundice from 8.7.98 to 9.11.98. It is also stated that the petitioner learned about the dismissal of the case for default from his/her advocate on record and thereafter they changed the lawyer and filed this application for restoration along with MA 540/98 for condonation of delay and both the applicants were filed on 20.11.98. After hearing the 1d. counsel for the petitioner and after going through the materials on record we do not find any merit in any of the application. We ~~do~~ are not convinced that the petitioners were prevented by any sufficient cause from appearing before this Tribunal when the OA was called on for hearing. Both the MAs stands dismissed. No order as to costs.

2-12-2000

MEMBER (A)

in

  
S.N.  
VICE-CHAIRMAN